IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH: NEW DELHI (COURT-I)

(IB)-102/(PB)/2017

In the matter of:

DBS Bank Limited

....PETITIONER

Vs.

Edu Smart Service (P) Limited

RESPONDENT

SECTION:

Under Section 7 of (IBC) Code, 2016

Order delivered on 12.10.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

DEEPA KRISHAN

Hon'ble Member (Technical)

For the Petitioner /applicant

: Mr. Rajiv R. Raj, Advocate

For the Respondent/Corporate Debtor: Mr. Sumesh Dhawan, Advocate

Ms. Vatsala Kak, Advocate Ms. Charu Sharma, Advocate

ORDER

Learned Counsel for the parties are present.

In view of the matter being part heard by the Hon'ble Principal Bench of NCLT in (IB)-102(PB)/2017 and the order has already been reserved. Let the applications be placed before the Hon'ble Principal bench.

Post the matter on 13.10.2017.

DEEPA KRISHAN)

MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit

12.10.2017